## HIGH COURT OF SIKKIM Record of Proceedings

## I.A. No.01 of 2025 in MAC App./5/2025 (Filing No.)

THE BRANCH MANAGER,
THE NEW INDIA ASSURANCE COMPANY LIMITED
VERSUS

**APPLICANT** 

GYANDUP TSHERING LEPCHA AND OTHERS

**RESPONDENTS** 

Date: 24.04.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicant Mr. Dipayan Roy, Advocate.

For Respondents

R-1 to R-3 Mr. Rahul Rathi, Advocate.

Ms. Lidya Pradhan, Advocate.

R-4 None present.

R-5 None present.

## **ORDER**

Notice issued to Respondent No.4 has been "delivered" and Notice issued to Respondent No.5 has returned with the remark "no such person hence return to sender", as per the Registry's report.

Learned Counsel for the Applicant seeks to serve Notice on the Respondent No.5 through "dasti".

Requisites be filed within three days by Learned Counsel for the Appellant and the Registry to take steps thereafter.

Learned Counsel for the Applicant verbally seeks some time to file a better Affidavit.

Let a better Affidavit be filed in the interregnum.

List on 03-06-2025.

Judge 24.04.2025